

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 382/2008  
CA NO.

CORAM:


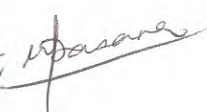

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 27.02.2017

NAME OF THE COMPANY: Dalmia Consumer Care P Ltd


SECTION OF THE COMPANIES ACT: 391-393

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MILAN SINGH NEGL	ADV.	PETITIONER	
2.	UPASANA TALWAR,	Adv	For Petitioner (Economic Transport <u>Upasana</u> Organisation).	
3.	Samith,	Adv.	Objector - Paharganj-3P	

**ORDER**

Learned counsel for the petitioner has requested for an adjournment when confronted with the query by the Bench as to how the company which is under winding up since 2008 has locus standi to file this petition.

List on 08.03.2017.

- Sed/-  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT  
  
(R. VARADHARAJAN)  
MEMBER (J)